

From the Front Page

Adani Green, Seci ink mega solar PPA

THE EXECUTION OF the entire project is seen to cost the firm around ₹45,000 crore (\$6 billion).

As per the award agreement between AGEL and Seci, 8,000 MW generation capacity is to be implemented by 2025 in multiple locations; the first 2,000 MW capacity is to go on stream by 2022 and the subsequent 6,000 MW by 2025 with addition of 2,000 MW in each of the three years. “The solar cell and module manufacturing capacity of 2,000 MW will be established by 2022,” the company had said at the time of the award.

The entire deal was part of a 12,000 MW manufacturing-linked solar scheme, under which Azure Power, too, committed to develop 4,000 MW capacity. However, Seci has since been struggling to find buyers at the quoted price of ₹2.92/unit as tariffs dropped significantly in subsequent auctions and touched a record-low level of ₹1.99/unit.

Low interest rates, declining solar panel prices and improved technology pulled down the rates. A number of foreign-funded companies keen on Indian market have leveraged their access to cheaper capital and quoted aggressively to win the contracts.

Gautam Adani, chairman of Adani Group, said, “Following the proceedings at COP 26, it is increasingly evident that the world has to equitably transition to a low-carbon economy faster than previously anticipated. This is why the Adani Group has committed \$50-70 billion of investment in the renewables space. This agreement keeps us well on track to our commitment to become the world’s largest renewables player by 2030.”

As per Adani Green website, the company has 4,763 MW of operational solar generation capacity, while another 10,083 MW is under construction. It has 647 MW of operational wind generation capacity, while another 2054 MW of wind capacity is under construction. Solar cell and module manufacturing capacity is at 1,300 MW.

Seci, being the national aggregator of renewable energy, signs PPAs with developers selected via competitive auctions and subsequently inks pacts with states to supply electricity from these plants.



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.

Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.

Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.iciciprnmf.com, Email id: enquiry@iciciprnmf.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Equity Savings Fund (the Scheme)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Scheme, subject to availability of distributable surplus on the record date i.e. on December 20, 2021*:

Name of the Scheme/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) ^{\$#}	NAV as on December 13, 2021 (₹ Per unit)
ICICI Prudential Equity Savings Fund		
Half Yearly IDCW	0.22	14.18
Direct Plan – Half Yearly IDCW	0.22	15.31

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Scheme.

Subject to deduction of applicable statutory levy, if any

* or the immediately following Business Day, if that day is a Non-Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Scheme, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Scheme would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place : Mumbai Sd/-

Date : December 14, 2021 Authorised Signatory

No. 005/12/2021

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprnmf.com

As part of the Go Green Initiative, investors are encouraged to register/update their e-mail id and mobile number to support paper-less communications.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit www.iciciprnmf.com or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF PUNIT COMMERCIALS LIMITED

Corporate Identification Number: L51900MH1984PLC034880;
Registered Office: AW 2022, 'A' Tower, 2nd Floor, Bharat Diamond Bourse, Bandra Kurla complex, Bandra (East), Mumbai - 400051, Maharashtra, India. **Contact Details:** +91-22-42106999. **Website:** www.punitcommercial.com.
Email ID: sakshime@punitcommercial.com.

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement (**Advertisement**) is being issued by CapitalSquare Advisors Private Limited (**Manager**), for and on behalf of Narayanam Vinita Raj (**Acquirer**) pursuant to the provisions of Regulation 16 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (**SEBI (SAST) Regulations**), in respect of the Offer for acquisition of up to 62,400 (Sixty-Two Thousand and Four Hundred) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each (**Equity Shares**), representing 26.00% (Twenty-Six Percent) of the voting share capital of Punit Commercial Limited (**PUNITCO** or **Target Company**), at a price of ₹65.00/- (Rupees Sixty-Five Only) per Equity Share (**Offer Price**) payable in cash (**Offer**).

This Advertisement is to be read in conjunction with the (a) Public Announcement dated Monday, November 01, 2021 (**PA**); (b) Detailed Public Statement dated Monday, November 08, 2021, which was published on Tuesday, November 09, 2021 in Financial Express (English daily) (All Editions), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), and Jansatta (Hindi Daily) (All Editions); (c) Letter of Offer dated Friday, December 03, 2021 (**LoF**), and (d) Dispatch advertisement dated Saturday, December 11, 2021 which was published on Monday, December 13, 2021 in the same newspaper in which the DPS was published. This Advertisement is being published in all the newspapers in which the DPS was published.

- Offer Price:** The Offer Price of ₹65.00/- (Rupees Sixty-Five Only) payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to the Paragraph 6.1 beginning on page 17 of the LoF.
- Recommendations of the Committee of Independent Directors:** The Committee of Independent Directors of the Target Company (**IDC**) have opined that the Offer Price of ₹65.00/- (Rupees Sixty-Five Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Monday, December 13, 2021, and published on Tuesday, December 14, 2021, in the same newspapers in which the DPS was published.
- This Offer is not a competing offer.
- The LoF has been dispatched to the Public Shareholders of the Target Company whose names appear on Thursday, December 02, 2021, being the Identified Date:
- On Tuesday, December 07, 2021, through electronic mode to all the Public Shareholders whose e-mail addresses have been registered with the Depositories/Target Company;
- On Wednesday, December 08, 2021, through registered post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company and whose Email Addresses are inactive.
- Please note that a copy of the LoF is also available on on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.punitcommercial.com, Registrar to the Offer at www.vccipj.com, and Manager at www.capitalsquare.in.
- Public Shareholders** are required to refer to the Paragraph 8 titled as **“Procedure for Acceptance and Settlement of the Offer”** beginning on page 20 of the LoF in relation to the procedure for tendering their Equity Shares in the Offer.
- Instructions for Public Shareholders**
 - In case the Equity Shares are held in physical form**
Public Shareholders holding Equity Shares in physical form may participate in this Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 8.9 titled as **“Procedure for Equity Shares held in physical form”** beginning on page 21 of the LoF along with Form SH-4.
 - In case the Equity Shares are held in demat form**
Public Shareholders holding the Equity Shares in demat form may participate in this Offer by approaching their Selling Broker and tender their Equity Shares in Offer as per the procedure as mentioned in Paragraph 8.10 titled as **“Procedure for Equity Shares held in dematerialized form”** beginning on page 22 of the LoF along with other details.
- All the observations received from SEBI vide letter bearing reference number SEBI/HO/CFD/DCR2/P/OV/34884/2021 dated Tuesday, November 30, 2021, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the Draft Letter of Offer are duly incorporated in the LoF.
- There are no other material updates in relation to this Offer since the date of PA, save as otherwise disclosed in the DPS, and the LoF.
- As on the date of this Advertisement and in the best of knowledge of the Acquirer as on the date of this Advertisement, there are no statutory, regulatory, or other approvals required by the Acquirer to be implemented to complete this Offer. Please refer to the Paragraph 7.7 titled as **“Statutory Approvals and conditions of the Offer”** beginning on page 20 of the LoF.

Schedule of Activities:				
Schedule of Activities	Original Tentative Schedule		Revised Schedule	
	Day	Date	Day	Date
Date of Public Announcement	Monday	November 01, 2021	Monday	November 01, 2021
Last date of publication of the Detailed Public Statement in newspapers	Wednesday	November 10, 2021	Wednesday	November 10, 2021
Last date of filing of the Draft Letter of Offer with SEBI	Wednesday	November 17, 2021	Wednesday	November 17, 2021
Last date of a Competing Offer#	Thursday	December 02, 2021	Thursday	December 02, 2021
Last date by which SEBI's observations will be received (in the event SEBI has not sought clarification or additional information from the Manager)	Thursday	December 09, 2021	Tuesday@	November 30, 2021@
Identified Date*	Monday	December 13, 2021	Thursday	December 02, 2021
Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the Identified Date	Monday	December 20, 2021	Thursday	December 09, 2021
Last date by which the recommendation of the committee of independent directors of the Target Company will be published	Thursday	December 23, 2021	Tuesday	December 14, 2021
Last date for upward revision of the Offer Price and / or the Offer Size	Friday	December 24, 2021	Wednesday	December 15, 2021
Date of publication of opening of Offer public announcement in the newspapers in which the Detailed Public Statement has been published	Friday	December 24, 2021	Wednesday	December 15, 2021
Date of commencement of Tendering Period	Monday	December 27, 2021	Thursday	December 16, 2021
Date of closing of Tendering Period	Friday	January 07, 2022	Wednesday	December 29, 2021
Date by which all requirement including payment of consideration would be completed	Friday	January 21, 2022	Wednesday	January 12, 2022

- # There has been no competing offer as of the date of this LoF.
@Actual date of receipt of SEBI's final observation on the DLof.
*Ideftified Date is only for the purpose of determining the names of the Public Shareholders to whom the LoF would be sent. All the owners (registered or unregistered) of the Equity Shares (except the Acquirer and the parties to the SPA) are eligible to participate in this Offer any time before the closure of this Offer.
- The copies of the inspection documents as specified under Paragraph 13 titled as **“Documents for Inspection”** beginning on page 25 of the LoF will be available for inspection at the registered office of the Manager, CapitalSquare Advisors Private Limited, located at 208, 2nd Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India, or the Public Shareholders of the Company may access the said documents on http://capitalsquare.in/userdefault/custompages/InspectionDocuments_PUNITCO.zip and obtain the login credentials from the Manager, on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering period i.e., commencing from Thursday, December 16, 2021 to Wednesday, December 29, 2021
 - The Acquirer accepts full responsibility for the information contained in this Advertisement and for the fulfillment of her obligations as laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.punitcommercial.com, Registrar to the Offer at www.vccipj.com, and Manager at www.capitalsquare.in.
 - The applicable terms used in this Advertisement shall have the meaning assigned to them in the LoF, unless otherwise specified.

Issued by the Manager to the Offer



MANAGER TO THE OFFER
CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India;
Telephone Number: +91-22-66849999/ +91-98742-83532;
Email Address: tannoy.banerjee@capitalsquare.in/pankita.patel@capitalsquare.in;
Website: www.capitalsquare.in;
Contact Person: Mr. Tannoy Banerjee/Ms. Pankita Patel;
SEBI Registration Number: INM000012219;

On behalf of Acquirer Sd/-
Narayanam Vinita Raj

KERALA WATER AUTHORITY

e-Tender Notice

Tender No : 32/21-22/SE/PHC/PKD. Providing FHTCs (3858 Nos), street main extension and construction of 2.00 LL Capacity GLSR in Kadampazhipuram Grama Panchayath Phase II. EMD : Rs. 500000. Tender fee : Rs. 16800. Last Date for submitting Tender : **04-01-2022 03:00:pm.** Phone : 04912544927. Website : www.kwa.kerala.gov.in. www.etenders.kerala.gov.in.

KWA-JB-GL-6-709-2021-22 Superintending Engineer
PH Circle, Palakkad

AB Corp Limited

CIN: U99999MH1987PLC042097

Regd. Office : A/102, Parimal Apartment, Off Juhu Lane, Andheri (West) Mumbai 400058
Tel No. 022-26154450 email id: mail@abcorp.in

NOTICE OF 33rd ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

This is in continuation with the earlier newspaper advertisement dated 06th December, 2021 intimating the details of the 33rd Annual General Meeting (“AGM”) of the members of **AB Corp Limited** (“the Company”). The members may please note that the timing of AGM has been modified to 11.30 A.M. IST. Further, the NOTICE is hereby given that the 33rd Annual General Meeting (“AGM”) of the Members of **AB Corp Limited** (“the Company”) will be held on Thursday, 30th December, 2021 at 11.30 A.M. (IST) through Video Conference (“VC”)/Other Audio-Visual Means (“OAVM”) facility without the physical presence of the members at a common venue to transact the business as set out in the AGM Notice.

The 33rd AGM of the Company is being convened in compliance with all the applicable provisions of the Companies Act, 2013, rules framed thereunder and read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (“MCA”). In compliance with the applicable MCA Circulars, the Company has completed the dispatch of the Annual Report for the Financial Year ended 31st March, 2021 along with the Notice convening the 33rd AGM of the Company electronically (via email) on 11th December, 2021 to all those shareholders whose email ids are registered with the Company/ Registrar and Share Transfer Agent i.e. Kfin Technologies Private Limited or with their respective Depository Participant(s) (“DP”), whose name appears in the Register of members as on Friday, 03rd December, 2021.

Further in terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules 2014, as amended from time to time, Company is providing e-Voting facility to its members to cast their vote electronically (during the AGM) including remote e-voting (prior to AGM). For this, the Company has engaged the services of Central Depository Services (India) Limited (CDSL), authorized e-voting Agency for facilitating voting through electronic means (“**remote e-voting**”). Members may please note that the Notice of 33rd AGM will also be available on the website of RTA at https://crimng.kfintech.com/bmails/files/AB_Corp_Ltd_Annual_Report_2020-2021.pdf and on the website of CDSL at www.evotingindia.com

For the purpose of determining the eligibility to vote through electronic means the cut-off date shall be Friday 24th December, 2021. Persons whose name is recorded in the register of members or in the register of beneficial owners maintained as on cut-off date, only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM, as the case may be. Remote e-voting facility will commence on Saturday 25th December, 2021 (9.00 A.M. IST onwards) till Wednesday 29th December, 2021 (05.00 PM. IST)

Any person, who acquires shares and becomes a member of the Company after the dispatch of the notice and holds share(s) as on cut-off date i.e. 24th December, 2021 may obtain login ID and password by sending a request on helpdesk.evoting@cdslindia.com, to cast their vote electronically.

The members who have cast their vote by e-voting prior to the meeting may also attend the meeting but shall not be entitled to cast their vote again. Once the Member casts vote on a resolution, the same shall not be allowed to change it subsequently.

For detailed instructions of e-voting, members may refer to the Notice of 33rd AGM sent via email. Members are also requested to refer Notice of AGM for joining the AGM through VC/OAVM. In case of queries or grievances pertaining to e-voting procedure, members may refer the Frequently Asked Questions (FAQs) and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or contact Mr. Nitin Kunder (022-23058738) or Mr. Rakesh Dalvi (022-23058542).

Shareholders who have still not registered their email addresses can register the same with RTA by sending email at einward.ris@kfintech.com. In case of any queries or issues regarding e-voting, members may contact to Mr. Nitin Kunder (022-23058738) or Mr. Rakesh Dalvi (022-23058542) or send an email at helpdesk.evoting@cdslindia.com.

For AB CORP LIMITED

Sd/
Rajesh Yadav
Managing Director
DIN: 02409760

Place: Mumbai

Date: 13th December, 2021



NUCLEUS SOFTWARE EXPORTS LIMITED

CIN: L74899DL1989PLC034594

Registered Office: 33-35, Thyagaraj Nagar Market, New Delhi – 110003, India
Phone: + 91-120-4031400 | **Fax:** +91-120- 4031672

Corporate Office: A-39, Sector-62, Noida, Uttar Pradesh – 201307, India
Email: investorrelations@nucleussoftware.com | **Website:** www.nucleussoftware.com

NOTICE

Members are hereby informed that pursuant to the provisions of Section 110 and other applicable provisions, of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014 (cumulatively **“Act”**), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“**Listing Regulations**”) and other applicable laws and regulations, if any, including any statutory modification(s) or re-enactment(s) thereof for the time being in force, Nucleus Software Exports Limited (‘the Company’) is seeking approval from its members for passing of resolution as set out in the Postal Ballot Notice dated 8 December 2021, (“Postal Ballot Notice”) by way of electronic voting (“e-voting/remote e-voting”).

In terms of relevant provisions of the Act and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs (“MCA”) for holding general meetings/conducting postal ballot process through e-voting vide General Circular No. 14/2020 dated April 8, 2020, the General Circular No. 17/2020 dated April 13, 2020, the General Circular No. 22/2020 dated June 15, 2020 and the General Circular No. 33/2020 dated September 28, 2020, Circular No.39/2020 dated December 31, 2020, Circular No. 10/2021 dated June 23, 2021 & Circular No. 20/2021 dated December 8, 2021 (“MCA Circulars”), the Postal Ballot Notice along with the instructions regarding e-voting has been sent only by email on Tuesday, December 14, 2021 to all those Members, whose email address is registered with the Company or with the Depositories/Depository Participants or with KFin Technologies Private Limited (“Kfintech”) and whose names appear in the Register of Members/list of Beneficial Owners as on Friday, December 10, 2021 (“Cut-off Date”).

Members may also note that in compliance to the above MCA Circulars the communication of assent / dissent of the members on the resolution proposed in this notice will only take place through the remote e-voting system.

The Postal Ballot Notice is available on the website of the Company at www.nucleussoftware.com and on the e-voting website of KFin Technologies Private Limited at <https://evoting.kfintech.com/>.

Members who have not registered their email address and in consequence the Postal Ballot Notice and e-Voting instructions cannot be serviced, may temporarily get their email address and mobile number provided with Kfintech, by accessing the link: https://ris.kfintech.com/client/services/mobileereg_mobileemailreg.aspx.

Members are requested to follow the process as guided to capture the email address and mobile number for sending the soft copy of the notice and e-Voting instructions along with the User ID and Password. In case of any queries, member may write to einward.ris@kfintech.com. After receiving the e-Voting instructions, please follow all steps above to cast your vote by electronic means.

Mr. Devesh Kumar Vasisht (CP No.13700) Partner of M/s Sanjay Grover & Associates, Company Secretaries has been appointed as the Scrutinizer for conducting the postal ballot process by way of remote e-voting in a fair and transparent manner.

In compliance with Section 108 and other applicable provisions of the Act read with related Rules, the Company has engaged the services of Kfintech for the purpose of providing e-voting facility to all its members. Voting rights of the Members shall be reckoned as on the Cut-off date. Person who is not a Member as on Cut-off Date should treat this Notice for information purposes only.

The period of e-voting shall commence on 9.00 a.m. (IST) on Wednesday, December 15, 2021 and ends at 5.00 p.m. (IST) on Thursday, January 13, 2022. The e-Voting module shall be disabled by Kfintech for voting thereafter and Members will not be allowed to vote electronically beyond the said data and time. Once the vote is confirmed by the Member, he/ she shall not be allowed to change it subsequently.

The result of the Postal Ballot along shall be announced **not later than Monday, January 17, 2022**. The resolution, if passed by the requisite majority, shall be deemed to have been passed on the last date specified by the Company for e-voting i.e. Thursday, January 13, 2022.

The result of the Postal Ballot with the Scrutinizer's Report will be placed on the Company's website i.e. www.nucleussoftware.com and on the e-voting website of KFin Technologies Private Limited (Registrar and Share Transfer agent) i.e. <https://evoting.kfintech.com/> immediately after their declaration, and communicated to the Stock Exchanges where the Company's Equity Shares are listed viz. BSE and NSE and be made available on their respective websites viz. www.bseindia.com and www.nseindia.com.

In case of any queries/grievances, you may refer the frequently asked questions (FAQs) and e-voting user manual available at the download section of <https://evoting.kfintech.com/> or contact the Registrar and Share Transfer Agent at the address: Mr. Suresh Babu D, KFin Technologies Pvt. Ltd., Tower B Plot No. 31 & 32, Financial district, Nanakramguda Serilimgampally Mandal, Hyderabad - 500032, e-mail: suresh.d@kfintech.com, Phone No: 1800-309-4001.

By order of the Board,
For Nucleus Software Exports Limited

Sd/-
Poonam Bhasin
Company Secretary & Compliance Officer

Place: Noida

Date : December 15, 2021



Platform Engineering-II, Global IT Centre, Sector 11, CBD Belapur, Navi Mumbai - 400 614

NOTICE INVITING TENDERS

State Bank of India has floated an open RFP (RFP NO. SBI/GITC/Platform Engineering-II/2021/2022/812 Dated 14.12.2021) for Procurement of Bulk SMS Services (Transactional, Informational and Promotional Categories) in general text for State Bank Group. For details, please see **“Procurement News”** at Bank's website <https://bank.sbi>

Sd/-
Deputy General Manager
(Platform Engineering-II)

Place: Navi Mumbai
Date: 15.12.2021



भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
नगर सार्वजनिक वाहतूक (A govt. of India Undertaking)
NSIC New WDP Building, 2nd Floor, Chhatrapati Shivaji Maharaj Terminus, New Delhi-110020

NOTICE INVITING E-TENDER

CONCOR invites E-Tender in Two Packet System of tendering for the following work:-

Tender No.	CON/EP/A-II/Sanand-Khodiyar/Bridge&Track Works/2021/1
Name of Work	Construction of ballasted & ballastless track incl. supply of P-way material, rebuilding of bridge, incl. replacement of girders and other allied works at different locations for enabling double stack container movement between Sanand-Khodiyar section of Western Railway near Ahmedabad (Gujarat)
Estimated Cost	Rs. 5990.94 Lakhs
Completion Period	18 Months
Earnest Money Deposit	NIL (bid security declaration to be submitted)
Cost of Tender Document	NIL
Tender Processing Fee (Non-refundable)	Rs. 4720.00 (inclusive all taxes & duties) through e-payment
Date of sale of Tender (online)	15.12.2021 (11:00 hrs.) to 04.01.2022 (upto 17:00 hrs.)
Date & Time of submission of Tender	05.01.2022 upto 17:00 hrs.
Date & Time of Opening of Tender	07.01.2022 at 11:30 hrs.

For financial eligibility criteria, experience with respect to similar nature of work, etc, please refer to detailed tender notice available on website www.concorindia.com, but the complete tender document can be downloaded from website www.tenderwizard.com/CCL only. Further, Corrigendum / Addendum to this tender, if any, will be published on website www.concorindia.com, www.tenderwizard.com/CCL, and Central Procurement Portal (CPP) only. Newspaper press advertisement shall not be issued for the same.

Executive Director(P&S)/Area-2 | Phone No.: 011-41222500



— A Dhanku Group Company —
ORCHID PHARMA LIMITED
CIN: L24227TN1992PLC022994
Regd. Office: 'Orchid Towers', #313, Valluvar Kottam High Road, Nungambakam, Chennai - 600034, Tamil Nadu, India.
Ph: +91-44-28211000 / 28230000, Fax: +91-44-28211002
E-mail id: corporate@orchidpharma.com, Website: www.orchidpharma.com

NOTICE OF REGISTRATION/ UPDATION OF E-MAIL ADDRESS

NOTICE is hereby given that Orchid Pharma Limited ("the Company") proposes to conduct a Postal Ballot through remote e-voting process only.

In view of the continuing Covid-19 pandemic and in pursuance to the General Circular No. 14/2020 dated 8th April 2020, General Circular No. 17/2020 dated 13th April 2020, General Circular No. 22/2020 dated 15th June 2020, General Circular No. 33/2020 dated 28th September 2020, General Circular No. 39/2020 dated 31st December 2020, General Circular No. 02/2021 dated January 13, 2021, General Circular No. 10/2021 dated 23rd June 2021, General Circular No. 20/2021 dated 08.12.2021 issued by the Ministry of Corporate Affairs ("MCA Circulars"), all communications on the Postal Ballot would take place only through electronic means and the Members of the Company who have not registered their email address and in consequence the e-voting notice could not be serviced, may get their email address registered/updated with the Company's Registrar and Share Transfer Agent (RTA).

Guidelines for registering e-mail address

- Members who hold the shares in physical mode and who have not registered / updated their e-mail ID with the Company, can register / update the same by giving a written requisition (either via hardcopy mailed to M/s. Abhipra Capital Limited (RTA), Abhipra Complex, A-387, Dilkhush Industrial Area, GT Karnal Road, Azadpur, Delhi – 110033 or via scanned copy through e-mail to ris@abhipra.com) with the details of folio number, e-mail address, scanned copy of the share certificate (front and back) and self-attested copy of PAN card and Aadhar card.
- Members holding shares in dematerialised mode and who have not registered / updated their e-mail address, can register / update their e-mail address with the relevant Depository Participant(s) where they maintain their demat account(s).
- Those Members who have already registered their email addresses are requested to keep their email addresses validated with their Depository Participant(s) / the Company's RTA to enable servicing of notices/ documents/Annual Reports electronically to their email address.
- In case of any queries, Members may write to the RTA at ris@abhipra.com or to Ms.Nikita K. Company Secretary at niktak@orchidpharma.com.

The above notice is issued for the information and benefit of the members and the members are hereby requested to register/update their e-mail address with the Company's RTA/DP.

By order of the Board of Directors
For Orch